

ration and General Insurance Corporation, along with Unit Trust of India and Nationalised Banks are holding 40.6 per cent shares in the company. Thus, the public financing institutions also are not having a majority shareholding in the company. The company in the circumstances is not a public sector company and the Central Government does not exercise any administrative control over the company. Appointment of Sole Selling Agents in such companies can be regulated only under sections 294/294AA of the Companies Act, 1956, the position in respect of which has already been explained by me in my answer.

SHRI NRIPATI RANJAN CHOU-DHURY (Assam): Sir, I would like to seek a clarification.

MR. DEPUTY CHAIRMAN: Please resume your seat. There will be no questions on the Minister's statement.

PROCLAMATION UNDER ARTICLE 356 OF THE CONSTITUTION

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): Sir, I beg to lay on the Table, under clause (3) of article 356 of the Constitution, a copy (in English and Hindi) of the Proclamation [G.S.R. No. 391(E)] issued by the Vice-President acting as President, under clause (2) of the said article on June 22, 1977, revoking the Proclamation made by him on April 30, 1977, in relation to the State of Himachal Pradesh. [Placed in Library. See No. LS-469A/77].

PAPERS LAID ON THE TABLE

I. Report and Accounts (1975-76) of the Cochin Shipyard Limited, Cochin and Audit Report thereon and other related papers.

II. Report and Accounts (1975-76) of the National Research Development

Corporation of India, New Delhi and Audit Report thereon and other related papers.

III. Report and Accounts (1975-76) of the Hindustan Shipyard Limited, Visakhapatnam and Audit Report thereon and other related papers.

IV. Report and Accounts for the year ended 31st July, 1976 of the Electronics Trade and Technology Development Corporation Limited, New Delhi and Audit Report thereon and other related papers.

V. Report and Accounts (1975-76) of the Central Electronics Limited, New Delhi and Audit Report thereon and other related papers.

THE PRIME MINISTER (SHRI MORARJI R. DESAI): Sir, I beg to lay on the Table—

I. A copy each (in English and Hindi) of the following papers under sub-section (1) of section 619A of the Companies Act, 1956.

(i) (a) Fourth Annual Report and Accounts of the Cochin Shipyard Limited, Cochin, for the year 1975-76, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. [Placed in Library. See No. LT-437/77 for (a) and (b)].

(ii) (a) Twenty-second Annual Report and Accounts of the National Research Development Corporation of India, New Delhi, for the year 1975-76, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation. [Placed in Library. See No. LT-440/77 for (a) and (b)].

(iii) (a) Twenty-fourth Annual Report and Accounts of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1975-76, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon

(b) Review by Government on the working of the Company.

[Placed in Library. See No. LT-438/77 for (a) and (b)].

(iv) Second Annual Report and Accounts of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year ended 31st July, 1976, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. LT-439/77]

(v) Second Annual Report and Accounts of the Central Electronics Limited, New Delhi, for the year 1975-76, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. LT-441/77].

II. A statement (in English and Hindi) giving reasons for the delay in laying the Report mentioned at I (v) above. [Placed in Library. See No. LT-441/77].

Papers under Major Port Trusts Act, 1963

SHRI MORARJI R. DESAI: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following papers under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—

(i) Annual Accounts of the Cochin Port Trust for the year 1973-74, and the Audit Report thereon.

(ii) Annual Accounts of the Cochin Port Trust for the year 1974-75, and the Audit Report thereon.

(iii) Annual Accounts of the Cochin Port Trust for the year 1975-76, and the Audit Report thereon.

[Placed in Library. See No. LT-424/77 for (i) to (iii)].

(iv) Annual Report of the Paradip Port Trust for the year 1974-75, and the Audit Report thereon.

(v) Annual Accounts of the Paradip Port Trust for the year 1975-76, and the Audit Report thereon

[Placed in Library. See No. LT-425/77 for (iv) and (v)].

(vi) Annual Accounts of the Calcutta Port Trust for the year 1974-75, and the Audit Report thereon.

(vii) Annual Accounts of the Calcutta Port Trust for the year 1975-76, and the Audit Report thereon

[Placed in Library. See No. LT-426/77 for (vi) and (vii)]

(viii) Annual Accounts of the Madras Port Trust for the year 1975-76, and the Audit Report thereon.

[Placed in Library. See No. LT-428/77].

(ix) Annual Accounts of the Mormugao Port Trust for the year 1975-76, and the Audit Report thereon.

[Placed in Library. See No. LT-430/77].

(x) Annual Accounts of the Visakhapatnam Port Trust for the year 1975-76, and the Audit Report thereon. [Placed in Library. See No. LT-430/77].

(xi) Annual Accounts of the Bombay Port Trust for the year 1975-76, and the Audit Report thereon. [Placed in Library. See No. LT-427/77].

(xii) Annual Accounts of the Kandla Port Trust for the year 1975-76, and the Audit Report thereon. [Placed in the Library. See No. LT-429/77].